respect the laws and regulations of the receiving State. Indian law makes it incumbent on every individual (including diplomats) possessing/driving/owning a motor vehicle to insure him/her against any liability that may arise from the death or bodily injury to any person caused by the use of a vehicle in a public place. The privileged persons bears responsibility for damage caused to persons and property. Insurance companies are liable to pay such damages, where required. In January 2009 there was one case of a fatal accident involving a vehicle driven by a member of the diplomatic community in Delhi. The matter of providing suitable compensation to the family of the deceased was taken up with the Embassy concerned in March 2009 and on subsequent occasions. The Embassy has been used to address the issue of compensation at the earliest. The aggrieved party also has recourse to legal remedy.

WRITTEN ANSWERS TO STARRED QUESTIONS

Action Plan for disabled persons

*282. PROF. ANIL KUMAR SAHANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether out of about twenty two lakh disabled persons in the country, only about eight lakh have been benefited under Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) Scheme, so far;
 - (b) if so, the reasons therefor;
- (c) whether any action plan has been prepared to increase the coverage of disabled persons to improve their living quality; and
 - (d) if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) As per census 2001, the number of Persons with Disabilities was 2.19 crores.

The Scheme of Assistance of Disabled Persons for Purchasing/Fitting of Aids/Appliances (AIDP Scheme) was started in 1981. The number of Persons with Disabilities given assistive devices under it from 2002-03 upto 2009-10, is approximately 20.11 lakhs.

- (b) Coverage of persons with disabilities under the ADIP Scheme is limited due to the following reasons:
 - (i) Eligibility for availing benefit under the Scheme is restricted to persons with a monthly income upto Rs. 10,000/-
 - (ii) There is also generally a cost ceiling of Rs. 6,000/- for assistive aids and appliances which can be provided under the Scheme.
 - (iii) Limited budgetary allocation for the Scheme.
- (c) and (d) Budgetary allocation for the Disability sector has been enhanced from Rs. 260 crores in 2009-10 to Rs. 450 crores in 2010-11.

Under the AIDP Scheme, budget allocation for 2009-10 was Rs. 79 crores, which has been enhanced to Rs. 100 crores in 2010-11. With this enhanced allocation, 2.5 lakhs Persons with Disabilities are expected to be benefitted under the Scheme in 2010-11.

Funds for Tribal Welfare

- *283. SHRI KANJIBHAI PATEL: Will the PRIME MINISTER be pleased to state:
- (a) whether allocation of funds for tribal welfare in the current Five Year Plan and Annual Plan of 2009-10 has been utilized as per target;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):
(a) to (c) The details of funds allocated and utilized in the current Five Year Plan and 2009-10 are as under:

(Rs. in crore)

Year	BE	RE	Expenditure	Amount	% age of
				surrendered	Expenditure
					over BE
2007-2008	1719.71	1719.71	1524.319	195.3913	88.63
2008-2009	2121.00	1970.00	1805.2723	315.7277	85.11
2009-2010	3205.50	2000.00	1997.31	1206.09	62.30

Savings occurred mainly on account of non-receipt of adequate number of complete proposals from the State Governments/UTs, lack of proposals, late receipt of proposals from NGOs/Voluntary Organizations, non-receipt of Utilization Certificates and slow pace of utilization of funds or physical progress in the projects by the implementing agencies.

Audit of Telecom Companies

- *284. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether it is a fact that CAG is taking up the audit of some of the telecom companies like Reliance, Bharti, Vodafone, Tata and BSNL;
 - (b) if so, the time-frame by which the audit of these companies would start;
- (c) whether it is also a fact that some of the other established companies like Aircel, Idea, HFCL, Syam Sistema, BPL, Spice and MTNL had not been included in the CAG audit;
- (d) if so, the reasons for not including these companies in the purview of CAG audit; and